

(b) if so, the details of the recommendations made by the Committee;

(c) whether the consultations with stakeholders have been completed so as to implement the recommendations and guidelines of the Committee; and

(d) if so, the details of the outcome of the consultations?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) Yes, Sir. The committee constituted for reviewing the Programme and Advertising Code (Content Code) prescribed under the Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder has submitted its report and made recommendations in the form of draft 'Self-regulation Guidelines for the broadcasting sector' which is available on the Ministry's website <http://mib.gov.in> under the heading "Code and Guidelines".

(c) and (d) The Government, which is holding consultations with all concerned stakeholders to arrive at broad consensus on the recommendations of the Committee, has recently set up a Task Force under the Chairmanship of Secretary (I & B) for holding wider consultation with stakeholders to arrive at a consensus regarding the provisions of the draft content code.

Approval of new channels

†1132. SHRI KAPTAN SINGH SOLANKI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of channels for which proposals for approval has been received by Government at present;

(b) whether Government has formulated any policy for approval of proposals for channels;

(c) the details of norms prescribed by Government for proposals of channels;

(d) whether all channels follow the prescribed norms; and

(e) if so, the details thereof and if not, the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) At present, applications for 155 TV channels for uplinking from India and applications for 12 foreign-uplinked TV channels for downlinking in India are received in the Ministry. In addition to this, 529 private satellite TV channels have already been permitted to uplink/downlink from or/into India under the uplinking and downlinking guidelines, respectively.

(b) and (c) Detailed eligibility criteria and other requirements for private satellite TV channels have been prescribed in the Guidelines for Uplinking from India and Policy Guidelines for/Downlinking of Television Channels. These guidelines are available on the Ministry's website at <http://www.mib.nic.in>.

†Original notice of the question was received in Hindi.

(d) and (e) Permissions are given to uplink/downlink TV channels only after ensuring compliance by the applicant companies with the eligibility criteria as prescribed under the uplinking/downlinking guidelines and availability of inter-Ministerial clearances. The detailed eligibility criteria and other norms which such channels are required to adhere to are given in the guidelines. Under clause 5.8 of the uplinking guidelines, the Companies are required to ensure its continued eligibility as applicable through out the period of permission and adhere to all the terms and conditions of the permission and as per clause 5.15 of the downlinking guidelines the applicant companies are required to comply with the obligations and conditions prescribed in the downlinking guidelines and the specific downlinking permission/registration, failing which penalties prescribed in clause 8 of the uplinking guidelines and clause 6 of downlinking guidelines will be attracted which include suspension/revocation of permission.

In so far as private TV channels are concerned, there is no provision of pre-censorship of the programme and advertisements telecast on private TV channels. However, all the Private TV Channels are required to adhere to the Programme Code and Advertising Code prescribed under the Cable TV Networks (Regulation) Act, 1995 and rules framed thereunder. Action is taken as per the provisions of the Cable Act when any specific violation is found. Some reports of violation of the Cable Television Networks (Regulation) Act, 1995 has come to the notice of the Government. A statement showing the action taken against the private channels for violating the Programme and the Advertising Code during the last three year *i.e.* 2007, 2008, 2009 and the current year *i.e.* 2010 is at Annexure-I [See Appendix 219. Annexure No.13]

Apart from this, three companies had violated the provisions of The Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharati) Act, 2007 and the rules framed thereunder, and one company had violated clause 5.11 of the downlinking guidelines, the details of which is given in Statement.

Statement

Details of the companies violating the provisions

| Sl.No. | Name of the companies | Details of Violation | Year | Action Taken |
|--------|-------------------------------------|--|------|------------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | M/s. Neo Sports Broadcast Pvt. Ltd. | Non-sharing of signals of ODI match of Sri Lanka Cricket Series -2007 on 8.2.2007 in violation of The Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharati) Act, 2007 and Rules framed thereunder. | 2007 | A warning was issued on 23. 1.2008 |

| 1 | 2 | 3 | 4 | 5 |
|----|--|--|------|--------------------------------------|
| 2. | M/s. Taj Television India Pvt.Ltd. | Non-sharing of signals of ODIs matches of India- Lanka Cricket Series-2008 in violation of The Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharati) Act, 2007 and Rules framed thereunder | 2008 | A warning was issued on 27. 11. 2008 |
| 3. | M/s. Zee Entertainment Enterprises Ltd | Non-sharing of signals of semi-finals and final of Santosh Trophy Football Tournament-2009 in violation of The Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharati) Act, 2007 and Rules framed thereunder | 2009 | A warning was issued on 23. 10.2009 |
| 4. | M/s. Star International Networks Pvt. Ltd. | Non-intimation of appointment of Director within a prescribed time limit of 15 days which was violative of clause 5.11 of the downlinking guidelines. | 2009 | A warning was issued on 17.11.2009 |

Advertisement of junk foods

1133. SHRI T.K. RANGARAJAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether commercial advertisements of various brands of junk foods are shown in between television Programmes;

(b) whether studies have revealed that consumption of junk food causes obesity, particularly among children;

(c) if so, whether the Ministry would consider putting curbs on such advertisements of junk foods; and

(d) if so, the details thereof and if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Commercial Advertisements are shown in between television